

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR**

(VIRTUAL COURT)

**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

**I.T.A. No. 331/Asr/2019
Assessment Year: 2007-08**

Sh. Showkat Ali Khatai
Prop. Tradition Khatai
Villa Alipora Bota Kadal,
Srinagar

[PAN: ABSPK 4031E]

(Appellant)

V. Income Tax Officer,
Ward-3(3), Srinagar

(Respondent)

**I.T.A. No. 340/Asr/2018
Assessment Year: 2007-08**

M/s Rafiq & Company,
Malikpora, Zaina Kadal,
Srinagar

[PAN: AABFR 0828A]

(Appellant)

V. Income Tax Officer,
Ward-2nd, (Srinagar)
Kashmir

(Respondent)

Appellant by Sh. Parveen Choudhary, Adv.
Respondent by Sh. S. M. Surendranath, Sr. DR

Date of Hearing : 29.08.2022
Date of Pronouncement : 01.09.2022

ORDER**Per Dr. M. L. Meena, AM:**

Both the appeals have been filed by the assessee against the order of the Ld. Pr. Commissioner of Income Tax (Appeals)-1, Amritsar, dated 27.02.2019 & 28.02.2018 in respect of AY 2007-08.

2. At the outset, the Id. counsel for the assessee submitted that he has been instructed by both the appellants to withdraw the subject appeals as the assessee has opted for 'Vivad Se Vishwas Scheme, 2020'. However, the worthy PCIT-1, Srinagar has issued Form 3 dated 04.02.2021 only and for the purpose of issue of Form 4, he has directed the assessee to file the evidence to the effect that the appeal filed before the ITAT, had been withdrawn. Accordingly, the Id. AR has requested for withdrawal of these appeals.

3. The Ld. D.R. has no objection to the request of the Id. AR for the assessee.

4. Accordingly, we accept the request of the Ld. Counsel for the assessee made before us, in the virtual hearing thus the appeals are allowed to be withdrawn.

5. In the result, both the appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in the open court on 01.09.2022

**Sd/-
(Anikesh Banerjee)
Judicial Member**

**Sd/-
(Dr. M. L. Meena)
Accountant Member**

GP/Sr./P.S.

Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy

By Order